Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 13.03.2014

The meeting No.48/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 13.03.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings No.46/AM-14 held on 27.02.2014 and 47/AM-14 held on 06.03.2014 was taken for ratification. As there were no amendments to the same, the above referred minutes of 27.02.2014 and 06.03.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.48/AM-14 dated 13.03.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 48/84-ALC3/2013 MEETING DATE : 13.03.2014

		Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Approved
HQ File :01/84/050/00327/AM14/		Lic.No/Date:0510371212 18.11.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/125/2013-14/Hos., dated 12.03.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 100% Linen	3500 Nos.	100% Linen woven	0.96 Sq.
1.	woven bleached fabric, GSM-		bleached fabric, GSM-	meter per
	110+/-10%, Style No. 0062G		110+/-10%	piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/44/84-ALC3/2013	'	12 02 2014	Status: Approved
HQ File :01/84/050/00338/AM14/		Lic.No/Date:0710100340 09.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/126/2013-14/Hos., dated 12.03.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Ladies Shirt Dress with belt made of	3960 Nos.	97% Cotton 3% Elastane	3.06	Sq.
	97% Cotton 3% Elastane yarn dyed		yarn dyed fabric, GSM-	meter	per
	fabric, GSM-118+/-10%, Style No.		118+/-10%	piece	
	RM8 7646212				
2.	Ladies Shirt Dress with belt made of	6800 Nos.	100% Cotton yarn dyed	1.53	Sq.
	100% Cotton yarn dyed chambray		chambray fabric, GSM-	meter	per
	fabric, GSM-148+/-10%, Style No.		148+/-10%	piece	

	RM8 7646202				
3.	Ladies Shirt Dress with belt made of	2000 Nos.	99% Cotton 1% Elastane	2.92	Sq.
	99% Cotton 1% Elastane dyed		dyed fabric, GSM-115+/-	meter	per
	fabric, GSM-115+/-10% with 99%		10%	piece	
	Cotton 1% Elastane printed fabric,		99% Cotton 1% Elastane	0.35	Sq.
	GSM-115+/-10%, Style No. RM1		printed fabric, GSM-	meter	per
	7635689		115+/-10%	piece	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:31/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	12.02.2014	Status: Approved
HQ File :01/84/050/00332/AM14/	RLA File :07/24/040/00305/AM14/	Lic.No/Date:0710100416 10.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/127/2013-14/Hos., dated 12.03.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Babies Skirt made of 100% Cotton	680 Nos.	100% Cotton yarn dyed	0.62 Sq.
	yarn dyed fabric, GSM-104+/-10%		fabric, GSM-104+/-10%	meter per
	with diaper & domestic fabric 100%			piece
	Cotton Jersey fabric, GSM-195+/-			
	10%, Style No. CT8 7123297			
2.	Babies Romper made of 100%	1450 Nos.	100% Lyocell Denim	0.92 Sq.
	Lyocell Denim fabric, GSM-210+/-		fabric, GSM-210+/-10%	meter per
	10%, Style No.CT8 7122245			piece

3.	Girls Romper made of 100%	5100 Nos.	100% Lyocell Denim	1.63 Sq.
	Lyocell Denim fabric, GSM-210+/-		fabric, GSM-210+/-10%	meter per
	10%, Style No.CT8 7122233			piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:15/42/84-ALC3/2013		12 02 2014	Status: Approved
HQ File :01/84/050/00316/AM14/	1	Lic.No/Date:0710100482 12.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/129/2013-14/Hos., dated 12.03.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Babies Dress made of 100% Cotton	3560 Nos.	100% Cotton dyed fabric,	0.85	Sq.
	dyed fabric, GSM-160+/-10%,		GSM-160+/-10%	meter	per
	Style No. CT8 7122071			piece	
2.	Girls Dress made of 100% Cotton	4200 Nos.	100% Cotton dyed fabric,	1.00	Sq.
	dyed fabric, GSM-160+/-10%,		GSM-160+/-10%	meter	per
	Style No. CT8 7122082			piece	
3.	Girls Dress made of 100% Cotton	10,100	100% Cotton dyed fabric,	1.20	Sq.
	dyed fabric, GSM-160+/-10%,	Nos.	GSM-160+/-10%	meter	per
	Style No. CX8 7121937			piece	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/40/84-ALC3/2013	Party Name: RELIANCE INDUSTRIES LTD.	12 02 2014	Status: Approved
HQ File :01/84/050/00298/AM14/		Lic.No/Date:0310761804 13.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 13.02.2014 as detailed below:

S.No.	Export Pro	oduct		Export	Import item	Quantity allowed
				Quantity		
1.	Polyester	Staple	Fibre	5000.000	Reformate	4430.720 M.T.
	(PSF)			M.T.	Acetic Acid	460.000 M.T.
					Catalyst T8P	0.460 M.T.
					Cobalt Acetate	6.900 M.T.
					Manganese Acetate	21.160 M.T.
					Hydro-Bromic Acid	1.840 M.T.
					Mono Ethylene Glycol (MEG)	1850 M.T.
					Titanium Dioxide	18.600 M.T.
					Antimony Trioxide	3.350 M.T.
					Naphtha	116.405 M.T.
					Heat Transfer Fluid	27.500 M.T.
					(Dowtherm A/Santotherm	
					66/Terminal VPI	
					Spin finish oil	55.750 M.T.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:8/44/84-ALC3/2013	Party Name: GINZA INDUSTRIES LTD.	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Deferred
6	HQ File :01/84/050/00345/AM14/	RLA File :03/94/040/00784/AM14/	Lic.No/Date:0310761981 16.12.2013	Defer Date: 03.04.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Therefore, the Committee after deliberations decided to send a reminder to the applicant firm for furnishing the requisite information/details. The case stands for re-listing on 03.04.2014.

Case No.:3/48/84-ALC3/2013	, ,	I	Status: Deferred
HQ File :01/84/050/00394/AM14/		l l	Defer Date: 03.04.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the following information/details in support of their proposal:

- Net content of each input in export product;
- ii) No. of layers of fabric used to made one helmet; and
- iii) Manufacturing process of export product alongwith stage-wise wastage.

Therefore, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 03.04.2014.

		Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Deferred
8	HQ File :01/84/050/00343/AM14/			Defer Date: 03.04.2014
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 03.04.2014.

Case No.:8/42/84-ALC3/2013		Status: Deferred
HQ File :01/84/050/00309/AM14/		Defer Date: 03.04.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers. The Committee after deliberations decided to direct Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers to furnish the requisite comments within three weeks. The case stands for re-listing on 03.04.2014.

	Case No.:25/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Deferred
10	HQ File :01/84/050/00326/AM14/			Defer Date: 27.03.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is

under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 27.03.2014.

Case No.:9/44/84-ALC3/2013	Party Name: BRIGHT CHOICE OVERSEAS	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Deferred
HQ File :01/84/050/00346/AM14/		Lic.No/Date:0310763294 24.12.2013	Defer Date: 17.04.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 17.04.2014.

Case No.:7/44/84-ALC3/2013	Party Name: RELIANCE INDUSTRIES LTD.	12 02 2014	Status: Approved
HQ File :01/84/050/00344/AM14/		Lic.No/Date:0310763395 26.12.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 10.03.2014 as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
	1.	Polyester Staple Fibre	15,000.000	Reformate	13,292.160 M.T.
		(PSF)	M.T.	Acetic Acid	1380.000 M.T.
<u>,</u>				Catalyst T8P	1.380 M.T.
				Cobalt Acetate	20.700 M.T.
				Manganese Acetate	63.480 M.T.
				Hydro-Bromic Acid	5.520 M.T.
				Mono Ethylene Glycol (MEG)	5550 M.T.
				Titanium Dioxide	55.800 M.T.

Antimony Trioxide	10.050 M.T.
Naphtha	349.215 M.T.
Heat Transfer Fluid	82.500 M.T.
(Dowtherm A/Santotherm	
66/Terminal VPI	
Spin finish oil	167.250 M.T.

		Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Deferred
13	HQ File :01/84/050/00340/AM14/		I	Defer Date: 17.04.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 17.04.2014.

Case No.:5/44/84-ALC3/2013	Party Name: WELSPUN INDIA LIMITED	12.02.2014	Status: Approved
HQ File :01/84/050/00342/AM14/	RLA File :03/95/040/00825/AM14/	Lic.No/Date:0310766440 16.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Non-woven textile articles (tape)	5,00,000	Polyester Staple fibre	4,20,000 Kgs.
	made of 70% Polyester 30% Viscose staple fibre	Kgs.	Viscose Staple fibre	1,80,000 Kgs.
2.	Non-woven textile articles (tape)	5,00,000	Polyester Staple fibre	3,00,000 Kgs.

		made of 50% Polyester 50% Viscose staple fibre	Kgs.	Viscose Staple fibre	3,00,000 Kgs.
	3.	Non-woven textile articles (tape)	2,50,000	Polyester Staple fibre	1,20,000 Kgs.
4		made of 40% Polyester 60% Viscose staple fibre	Kgs.	Viscose Staple fibre	1,80,000 Kgs.
	4.	Non-woven textile articles (tape)	2,50,000	Polyester Staple fibre	90,000 Kgs.
		made of 30% Polyester 70% Viscose staple fibre	Kgs.	Viscose Staple fibre	2,10,000 Kgs.
	5.	Non-woven textile articles (tape)	5,00,000	Polyester Staple fibre	4,80,000 Kgs.
		made of 80% Polyester 20% Viscose staple fibre	Kgs.	Viscose Staple fibre	1,20,000 Kgs.
	6.	Non-woven textile articles (tape)	2,50,000	Polyester Staple fibre	2,70,000 Kgs.
		made of 90% Polyester 10% Viscose staple fibre	Kgs.	Viscose Staple fibre	30,000 Kgs.
	7.	Non-woven textile articles (tape) made of 100% Polyester staple fibre	2,50,000 Kgs.	Polyester Staple fibre	3,00,000 Kgs.
	8.	Non-woven textile articles (tape)	2,50,000	Polyester Staple fibre	1,05,000 Kgs.
		made of 35% Polyester 65% Viscose staple fibre	Kgs.	Viscose Staple fibre	1,95,000 Kgs.

II I	Party Name: SHALIMAR WIRES INDUSTRIES LTD.,	12.02.2014	Status: Approved
HQ File :01/84/050/00339/AM14/	RLA File :02/24/040/00141/AM14/	Lic.No/Date:0210198911 17.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case allowing 5% wastage (2% wire loss in wire form, 2% edge cutting & 1% heat setting) as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Spirally linked Convas for	20,000	Polyester Monofilament yarn	21,000 Kgs.
	paper machines made of	Kgs.	0.50mm dia to 0.90 mm dia	(including 5%
	Polyester Monofilament yarn			wastage)

Case No.:5/48/84-ALC3/2013	Party Name: MITTAL POLYPACKS PVT.LTD.		Status: Deferred
HQ File :01/84/050/00396/AM14/	RLA File :02/21/040/00307/AM14/	Lic.No/Date:0210199293 27.01.2014	Defer Date: 17.04.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided manufacturing process alongwith stage-wise wastage of export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The Committee also observed that only condition sheet in this case has been received from R.A., Kolkata, application set in this case has not received from applicant firm/R.A., Kolkata. Accordingly, the Committee after deliberations decided to await the same and defer the case for re-listing on 17.04.2014.

Case No.:8/48/84-ALC3/2013	1 3	12.02.2014	Status: Approved
HQ File :01/84/050/00399/AM14/		Lic.No/Date:0710102042 07.02.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed

1.	100% MRS dyed/printed fabrics,	455	100% MRS plain fabrics,	478
	GSM-69+/-10%, width-140	Meters	GSM-69+/-10%, width-140	Meters
	cms.+/-10%		cms.+/-10%	
2.	100% MRS dyed/printed fabrics,	455	100% MRS plain fabrics,	478
	GSM-69+/-10%, width-114	Meters	GSM-69+/-10%, width-114	Meters
	cms.+/-10%		cms.+/-10%	
3.	100% MRS dyed/printed fabrics,	455	100% MRS plain fabrics,	478
	GSM-173+/-10%, width-140	Meters	GSM-173+/-10%, width-140	Meters
	cms.+/-10%		cms.+/-10%	
4.	100% MRS dyed/printed fabrics,	455	100% MRS plain fabrics,	478
	GSM-35+/-10%, width-140	Meters	GSM-35+/-10%, width-140	Meters
	cms.+/-10%		cms.+/-10%	
5.	100% MRS dyed/printed fabrics,	455	100% MRS plain fabrics,	478
	GSM-35+/-10%, width-114	Meters	GSM-35+/-10%, width-114	Meters
	cms.+/-10%		cms.+/-10%	
6.	100% MRS dyed/printed fabrics,	455	100% MRS plain fabrics,	478
	GSM-52+/-10%, width-114	Meters	GSM-52+/-10%, width-114	Meters
	cms.+/-10%		cms.+/-10%	
7.	100% MRS dyed/printed fabrics,	455	100% MRS plain fabrics,	478
	GSM-32+/-10%, width-140	Meters	GSM-32+/-10%, width-140	Meters
	cms.+/-10%		cms.+/-10%	
8.	100% MRS dyed/printed fabrics,	455	100% MRS plain fabrics,	478
	GSM-66+/-10%, width-140	Meters	_	Meters
	cms.+/-10%		cms.+/-10%	
9.	100% MRS dyed/printed fabrics,	455	100% MRS plain fabrics,	478
	GSM-26+/-10%, width-140	Meters	GSM-26+/-10%, width-140	Meters
	cms.+/-10%		cms.+/-10%	
10.	100% MRS dyed/printed fabrics,	455	100% MRS plain fabrics,	478
	GSM-130+/-10%, width-140	I	1 * * * * * * * * * * * * * * * * * * *	1

	cms.+/-10%		cms.+/-10%	
11.	100% MRS dyed/printed fabrics,	455	100% MRS plain fabrics,	478
	GSM-61+/-10%, width-140	Meters	GSM-61+/-10%, width-140	Meters
	cms.+/-10%		cms.+/-10%	
12.	18% Silk 82% Viscose dyed/	455	18% Silk 82% Viscose plain	478
	printed fabrics, GSM-179+/-	Meters	fabrics, GSM-179+/-10%,	Meters
	10%, width-140 cms.+/-10%		width-140 cms.+/-10%	
13.	94% Silk 6% Spandex dyed/	455	94% Silk 6% Spandex plain	478
	printed fabrics, GSM-69+/-10%,	Meters	fabrics, GSM-69+/-10%,	Meters
	width-140 cms.+/-10%		width-140 cms.+/-10%	
14.	94% Silk 6% Spandex dyed/	455	94% Silk 6% Spandex plain	478
	printed fabrics, GSM-52+/-10%,	Meters	fabrics, GSM-52+/-10%,	Meters
	width-140 cms.+/-10%		width-140 cms.+/-10%	
15.	38% Silk 62% Cotton dyed/	455	38% Silk 62% Cotton plain	478
	printed fabrics, GSM-61+/-10%,	Meters	fabrics, GSM-52+/-10%,	Meters
	width-140 cms.+/-10%		width-140 cms.+/-10%	
16.	100% Linen dyed/printed fabrics,	455	100% Linen plain fabrics,	478
	GSM-110+/-10%, width-140	Meters	GSM-110+/-10%, width-140	Meters
	cms.+/-10%		cms.+/-10%	
17.	100% Linen dyed/printed fabrics,	455	100% Linen plain fabrics,	478
	GSM-160+/-10%, width-140	Meters	GSM-160+/-10%, width-140	Meters
	cms.+/-10%		cms.+/-10%	
18.	100% Linen dyed/printed fabrics,	455	100% Linen plain fabrics,	478
	GSM-195+/-10%, width-140	Meters	GSM-195+/-10%, width-140	Meters
	cms.+/-10%		cms.+/-10%	
19.	100% Polyester dyed/printed	455	100% Polyester plain fabrics,	478
	fabrics, GSM-70+/-10%, width-	Meters	GSM-70+/-10%, width-150	Meters
	150 cms.+/-10%		cms.+/-10%	
20.	100% Polyester dyed/printed	455	100% Polyester plain fabrics,	478

	fabrics, GSM-85+/-10%, width-	Meters	GSM-85+/-10%, width-150	Meters
	150 cms.+/-10%		cms.+/-10%	
21.	100% Polyester dyed/printed	455	100% Polyester plain fabrics,	478
	fabrics, GSM-65+/-10%, width-	Meters	GSM-65+/-10%, width-150	Meters
	150 cms.+/-10%		cms.+/-10%	
22.	100% MRS dyed/printed fabrics,	455	100% MRS plain fabrics,	478
	GSM-26+/-10%, width-114	Meters	GSM-26+/-10%, width-114	Meters
	cms.+/-10%		cms.+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/48/84-ALC3/2013	1 7 / 1	12 02 2014	Status: Approved
HQ File :01/84/050/00392/AM14/		Lic.No/Date:0710102156 14.02.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	100% Mulberry natural silk	1814.810	100% Mulberry thrown silk	2450 Kgs.
	fabrics and made-ups	Kgs.	yarn – gummed and twisted	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2/48/84-ALC3/2013	1. 19	Meet No/Date:48/84-ALC3/2013 13.03.2014	Status: Deferred
19	HQ File :01/84/050/00393/AM14/	RLA File :07/24/040/00430/AM14/	1	Defer Date: 17.4.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to

DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.04.2014.

Case No.:6/48/84-ALC3/2013	Party Name: VEEKAY POLYCOATS LTD.	12.02.2014	Status: Approved
HQ File :01/84/050/00397/AM14/	RLA File :05/24/040/00435/AM14/	Lic.No/Date:0510379481 14.02.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
	1.	Non-woven fabric for backing	10,00,000	Relevant manmade fibre	1,47,000
ı		material made of manmade fibre	Sq. meter	100% Polyester, GSM-	Kgs.(including
		100% Polyester, GSM-140+/-	_	140+/-10%	5% wastage)
		10%			,

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:7/48/84-ALC3/2013		I	Status: Deferred
21	HQ File :01/84/050/00398/AM14/		Lic.No/Date:0510379508 14.02.2014	Defer Date: 17.04.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD of export product is not legible. Therefore, the Committee after deliberations decided to ask the applicant firm to make available a legible copy of CAD/CAM of export product in support of their proposal. The case stands for re-listing on 17.04.2014.

Case No.:9/48/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	12.02.2014	Status: Approved
HQ File :01/84/050/00400/AM14/		Lic.No/Date:0710102169 14.02.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Men's Trousers made of 100%	5400 Nos.	100% Cotton denim	14,580 Sq.
	Cotton denim fabric, GSM-424+/-		fabric, GSM-424+/-10%	meter
	10%, Style No. BRANDON 332			
2.	Men's Trousers made of 99%	9100 Nos.	99% Cotton 1% Spandex	25,025 Sq.
	Cotton 1% Spandex denim fabric,		denim fabric, GSM-	meter
	GSM-347+/-10%, Style No.		347+/-10%	
	HYB33418			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		- 11-15 - 11-11-11-11-11-11-11-11-11-11-11-11-1		Status: Deferred
23	HQ File :01/84/050/00395/AM14/		Lic.No/Date:0410155523 24.02.2014	Defer Date: 17.04.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 17.04.2014.

MANUAL AGENDA CASE

(24)

Case No.533	M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/427/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0310717396 dated 17.12.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case allowing 7% wastage (5% wastage for Braiding/Plaiting with Rubber core+1% wastage for silicon rubber coating+1% wastage for cutting the packaging) as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Braided Gland Packing: LRCM	8268 Kgs.	FT 1595 Glass yarn – 2 ply,	2230 Kgs.
	162B (made of FT 1595 Glass		1/2/4 Ends	(including 7%
	yarn/EPDM Rubber			wastage)
	Core/Silicone Rubber coating)		EPDM Rubber Core Ethylene	5812 Kgs.
			Propylene Diene Monomer	(including 7%
			Rubber Core/ Rubber Tubing	wastage)
			of various sizes	
			Silicone Rubber coating	805 Kgs.
			Silcoset 101/SF 20-High	(including 7%
			performance Silicone	wastage)
			Fluid/Curing Agent 28	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. (25)

Case No.534	M/s James Walker Inmarco Industries Pvt. Ltd., Mumbai	
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/426/AM-13/DES-V	
Re-fixation of input output norms against Advance Authorization No.0310717760 dated 20.12.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case allowing 7% wastage as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		-
1.	Braided Gland Packing:	11,950	FD443 Polypropylene	7176 Kgs.
	Tankatite 440 (made of yarns-	Kgs.	yarn/Y096P010-Packing	(including 7%
	FD443 Polypropylene		White Disper oil/Y10825 G2	wastage)
	yarn/Y096P010/Y10825,		Fiber-packing Fiber Gray	
	EPDM Rubber and PTEE Tape)		EPDM Rubber Core Ethylene	3160 Kgs.
			Propylene Diene Monomer	(including 7%
			Rubber Core/ Rubber Tubing	wastage)
			of various sizes	
			Lubrication oil Whitmor Wom	490 Kgs.
			14	(including 7%
				wastage)
			PTEE Powder Fluon PTEE	1961 Kgs.
			CD 141E/PTEE FP	(including 7%
			669N/PTEE FP 65	wastage)

(26)

Case No.535	M/s Tulip Clothing Pvt. Ltd., Tirupur	
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/158/AM-10/DES-V	
Ratification of input output norms in respect of Advance Authorization No.3210041587 dated		
27.10.2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 17.04.2014.

(27)

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	Case No.536	M/s Jaipur International, Jaipur

NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/279/AM-10/DES-V
Re-fixation of input output norms aga	inst Advance Authorization Nos.1310005153 dated 06.03.2002,
1310003070 dated 18.06.2001, 131	0004598 dated 02.01.2002 and 1310006226 dated
04.07.2002.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the decision of Norms Committee-5 meeting No.32/AM-10 held on 05.11.2009 did not reflect the permissible limit of 15% wastage due to moisture loss, while recommending for total wastage. Though the Committee accepted the maximum of 15% moisture loss, while calculating the total wastage, it did not add with 48.5% wastage which was due to other five stages of manufacturing. Therefore, the Committee after deliberations decided the correction of the said minutes by adding 15% moisture loss and making total wastage to 63.5%.

(28)

Case No.537	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu	
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/097/AM-11/DES-V	
Enhancement of input output norms for export of technical fabric and garments with flame retardant		
finish against Advance Authorization No.3510030745 dated 24.06.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination. The case stands for re-listing on 27.03.2013.

(29)

Case No.538	M/s Reliance Industries Ltd., Mumbai
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/122/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0310738079 dated 18.06.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petrochemicals conveyed vide their O.M.No.46011/01/2013-PC-II, dated 13.02.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
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			Quantity		
1.	Polyester	Staple	15,000.000	Reformate	13,292.160 M.T.
	Fibre/Polyester		M.T.	Acetic Acid	1380.000 M.T.
	Tow/Polyester			Catalyst T8P	1.380 M.T.
	Tops/Polyester	Spun		Cobalt Acetate	20.700 M.T.
	yarn (PTA Route)		Manganese Acetate	63.480 M.T.	
				Hydro-Bromic Acid	5.520 M.T.
				Mono Ethylene Glycol (MEG)	5550 M.T.
				Titanium Dioxide	55.800 M.T.
				Antimony Trioxide	10.050 M.T.
				Naphtha	349.215 M.T.
				Heat Transfer Fluid	82.500 M.T.
			(Dowtherm A/Santotherm		
				66/Terminal VPI	
				Spin finish oil	167.250 M.T.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(30)

Case No.539	M/s Madhu India Deco Ltd., Mumbai
NC 48/AM-14, dt. 13.03.2014	File No.01/84/162/261/AM-13/DES-V
Enhancement of Kraft Paper wastage from 10.19% to 15.42% to 100% EOU.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that the applicant firm has applied through the O/o the Development Commissioner, Noida Special Economic Zone vide their letter dated 13.02.2014 for enhancement of wastage of Kraft paper from 10.19% to 15.42% for manufacturing of their export products for the years 2007-08, 2008-09 and 2009-10. The Committee after deliberations decided to recommend the wastage norms for enhancement of Kraft paper wastage from 10.19% to 15.42% for the years 2007-08, 2008-09 and 2009-10 only.

(31)

Case No.540	M/s Indus Gartex (P) Ltd., Jaipur
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/104/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.1310035551 dated 06.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item		Quantity allowed	
		Quantity				
1.	100% Polyester woven dress	12,560 Nos.	100% Polyester	fabric,	54,274	Sq.
			black, width-58"		yards.	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(32)

Case No.541	M/s Neo Corp International Ltd., Dhar, M.P.
NC 48/AM-14, dt. 13.03.2014	File No.01/86/50/284/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.5610003168 dated	
07.11.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the comments received from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilisers. The Committee after deliberations decided that the comments received from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilisers in this case taken on record.

(33)

Case No.542	M/s Viraj Syntex (P) Ltd., Kanpur
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/372/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0610025962 dated 16.02.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 17.04.2014.

(34)

Case No.543	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu	
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/199/AM-10/DES-V	
Enhancement of input output norms for export of technical fabric and garments with flame retardant		
finish against Advance Authorization No.3510028513 dated 14.12.2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mill made 100% cotton fabrics, GSM-125+/-10% with flame retardant finish woven quilted with thinsulated, Net content of	26,199.7 Kgs.	Raw Cotton natural fibre	23,680 Kgs. (1.26 Kgs./ Kg. of cotton content of export product)
	cotton- 18793.75 Kgs & Net weight of thinsulate –6765.75 Kgs & Net weight of FR thread		Vat Dyes	@ 1.5% of cotton fabric in export product
	– 640.20 Kgs.		Flacovan flame resistant chemicals	11,580 Kgs. (442 gms./Kgs. of fabric in export product)
			Ukadan flame resistant chemicals	47 gms./Kgs. of fabric in export product
			Silastal flame resistant chemicals	20 gms./Kgs. of fabric in export product
			Silastan flame resistant chemicals	4 gms./ Kgs. of fabric in export product
			Thinsulate lining material	Net to net with

		accountability alongwith GSM	claus relevar
	FR Thread sewing thread	Net to n	et wit
		accountability	clause

Dyes and Chemicals mentioned in items of import at S. Nos.2 to 6 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S. No.5.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(35)

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Case No.544	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu	
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/287/AM-10/DES-V	
Enhancement of input output norms for export of technical fabric and garments with flame retardant		
finish against Advance Authorization No.3510029331 dated 02.03.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	100% Cotton Dyed Woven	25,666.200	Raw Cotton natural fibre	22,101 Kgs. (1.225
	Fabrics (120 GSM) with Flame	Kgs.		Kgs./ Kg. of cotton
	Resistant Finish and Quilted with			content of export
	Thinsulate (Net content of			product)
	Cotton – 18042 Kgs., Net		Vat Dyes	(a) 1.5% of cotton
	content of Thinsulate – 97000			fahric in export

Mtrs. (6984 Kgs.), Net content of FR Thread – 10670000 Mtrs.		product
(640.20 Kgs.)	Flacovan flame	resistant 11,344 Kgs. (442
(010.201853.)	chemicals	gms./Kgs. of fabric in
		export product)
	Ukadan flame	resistant 1206 Kgs. (47
	chemicals	gms./Kgs. of fabric in
		export product)
	Silastal flame	resistant 513 Kgs. (20 gms./
	chemicals	Kgs. of fabric in export
		product)
	Silastan flame	resistant 103 Kgs. (4 gms./
	chemicals	Kgs. of fabric in export
		product
	Thinsulate lining m	material 7124 Kgs. (with 2%
		wastage)
	FR Thread sewing	ng thread 1,07,76,700 Meter
		(with 1% wastage)

Dyes and Chemicals mentioned in items of import at S. Nos.2 to 6 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S. No.5.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.545	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu	
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/189/AM-11/DES-V	
Enhancement of input output norms for export of technical fabric and garments with flame retardant		
finish against Advance Authorization No.3510030915 dated 14.07.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of report received from O/o the Textile Commissioner, Mumbai and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	98% Cotton and 2% Nylon Fibre with White Metal Compound Blended Dyed Woven Fabrics (120 GSM) with Flame Resistant Finish (Net content of Cotton – 7938 Kgs. & the net content of	8100 Kgs	Raw Cotton natural fibre Nylon fibre with white metal compound, Manmade fibre	9724 Kgs. (1.225 Kgs./ Kg. of cotton content of export product) 178 Kgs.
	Nylon Fibre with white metal compound – 162 Kgs.		Vat Dyes Flacovan flame resistant chemicals	 a 1.5% of cotton fabric in export product 3580 Kgs. (442 gms./Kgs. of fabric in export product)
			Ukadan flame resistant chemicals Silastal flame resistant chemicals	381 Kgs. (47 gms./Kgs. of fabric in export product) 162 Kgs. (20 gms./Kgs. of fabric in
			Silastan flame resistant	export product) 32 Kgs. (4 gms./ Kgs.

	chemicals	of fabric in export
		product)
	Furnace Oil	As per general note for
		fuel policy
	Polyvinyl Alcohol	81 Kgs.

Dyes and Chemicals mentioned in items of import at S. Nos.3 to 7 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S. No.5.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(37)

Case No.546	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu	
NC 48/AM-14, dt. 13.03.2014	File No.01/84/50/022/AM-12/DES-V	
Enhancement of input output norms for export of technical fabric and garments with flame retardant		
finish against Advance Authorization No.3510033691 dated 27.04.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of both the export product in support of their proposal. Therefore, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 17.04.2014.
